

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 3316 - JK (LD) of 2026

DATED:- 06 - 03 - 2026

Sanction is hereby accorded to the appointment of Officer's of Health and Medical Education Department, as mentioned in annexure to this Government Order as Officer In charge (OIC) Litigation for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Commissioner/Secretary to the Government

Dated 06.03.2026

No:-LAW-OIC/3/2026

Copy to the:-

1. Learned Advocate General, J&K
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Commissioner/Secretary to the Government, Health and Medical Education Department
7. Director Litigation, Srinagar/ Jammu.
8. Officer In Charge Litigation (OIC).
9. Private Secretary to Chief Secretary for information of Chief Secretary.
10. Private Secretary to Commissioner/Secretary Law.
11. Incharge Website.
12. Government Order file.
13. Concerned file.

(Reyaz Ali Bhat)

Deputy Legal Remembrancer

Jm

Annexure to the Government Order No.3316-JK (LD) of 2026 dated 06.03.2026

S. No.	Case Title	OIC
1	Farooq Ahmed Pinchoo and others V/S Union Territory of J&K in RM{M} No. 479/2024	Mr. Rajesh Angurana Deputy Drugs Controller mobile no. 9419150046
2	Naryana Reddy Mundla vs Union Territory of Jammu and Kashmir in CRM(M) No : - 477/2025.	MR. Rajesh Angurana (Deputy Drug Controller) Mobile no. 9419150046
3	Dr. Pallavi Mahajan Versus UT of J&K & Ors. in O.A No. 2055/2025.	Dr. Murtaza Rashid, Deputy Secretary to Government Department of Health and Medical Education
4	ARCHANA YADAV Vs Union Territory of J&K and Others in WP (C) No. 3248/2025.	Dr. Mohammad Saleem Itoo, Dy. Registrar Academics, Govt. Medical College, Srinagar

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